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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ TEST.CAS. 2/2015 & I.A.Nos.4115/2017, 3529/2018

YOGINDER SINGH Petitioner

Through Mr.K.K.Bhuchar, Advocate.

versus

STATE Respondent

Through Mr.Mohinder Singh with Mr.Sanjeev

Sahay and Ms. Himangi Kapoor,

Advocates for R-5 & 7.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

ORDER

20.03.2018

The respondents are directed to file an additional note as to whether by virtue of a consensual Court order, the testator could have been barred from executing a new Will and whether the said issue can be examined in a probate proceedings. Let the said note be filed within a period of four weeks.

List on 24th May, 2018.

MANMOHAN, J

MARCH 20, 2018 KA